

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

CM No. 141/2020 in
Mac App No. 163/2019

Bashir Hussain Appellant/applicants(s)

Through:- Mr. Raghu Mehta, Advocate

V/s

Murtaza Ahmed and othersRespondent/non-applicant(s)

Through:- None

Coram : HON'BLE MS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

- 01.** Applicant seeks restoration of above titled appeal which was dismissed and consigned to record on 09.12.2019.
- 02.** Applicant submits that the appeal filed, could not be listed due to some defects, thereafter, matter was listed on 09.12.2019 and since the applicant could not appear on the said day, therefore, the same was consigned to record.
- 03.** It is submitted that the applicant has suffered permanent disability of 50% due to an accident which was occurred on 29.03.2017. Since the compensation awarded by the Tribunal was not just an adequate, therefore, he filed the above titled appeal for enhancement of the same.
- 04.** The applicant submits that he is 55 years old man, who has suffered disability of 50% and has to undergone many operations, as such, seeks just compensation for his disability. In view of the above applicant prays that the above titled appeal may be restored to its original number.
- 05.** In view of the above, this application is allowed and the above titled appeal is restored to its original number i.e Mac App No. 163/2019 and list the same on 11.08.2020.

06. Registry to issue notice to applicant or to his counsel for removing the defects, who shall do the needful within a period of four weeks.

07. Application is **disposed of**.

(Sindhu Sharma)
Judge

JAMMU
05.02.2020
SUNIL-II

Whether the order is reportable : Yes/No
Whether the order is speaking : Yes/No

